

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

STARRED QUESTION NO:499  
ANSWERED ON:29.04.2010  
LITIGATION ON PROPERTY RIGHTS  
Majhi Shri Pradeep Kumar;Rane Dr. Nilesh Narayan

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the litigation on property rights cases in the country is on the rise;
- (b) if so, whether the Government has formulated any proposal for minimizing the property right related litigations in the country;
- (c) if so, the details in this regard; and
- (d) the further action proposed in this regard?

**Answer**

MINISTER OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION No 499 FOR 29-04-2010 REGARDING LITIGATION ON PROPERTY RIGHTS

(a) to (d): Information on the trend of litigation on property rights cases in the country is not maintained centrally. The Ministry of Urban Development has also informed that land, that is to say rights in or over land, land tenures including the relation of land lord and tenants and the collection of rents; transfer and alienation of agricultural land, land improvement and agricultural loans; colonization, is a matter dealt with by the State Governments and is listed as item No 18 in List II, State List of seventh Schedule of the Constitution.

Being a State related subject, taking appropriate steps and formulating proposals on land related property right issues are within the domain of the State Government(s). However, the issues relating to land is administered by the Central Government as far as Delhi is concerned as per the provisions of Article 239AA of the Constitution.

The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), however, provides for reforms related to Introduction of Property Title Certification System in Urban Local Bodies and computerized process of registration of land and property which are to be implemented during the Mission period 2005-12.